

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 416
449/252/ND/2020

IN THE MATTER OF:

M/s. Zoom Buildwell Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 22.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Ms. Geeta Wadhwa, CS and Mr.
RajRishi, Advocate**

For the ROC

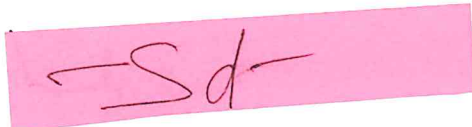
:Mr. M. Yadubhushna Rao, AROC

For the I.T. Department

:Mr. Luqman S. Hasan, Advocate

ORDER

Heard the submissions made by the counsel for the appellant, AROC and proxy counsel for the Income Tax Department. Proxy counsel for the Income Tax Department has submitted that the report has been received. It is ready but due to technical reasons the same could not be uploaded and he has appraised the Tribunal with regard the reply filed by the Income Tax Department. Having noted the contents, order in this matter is reserved.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**